

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**RAJYA SABHA**  
STARRED QUESTION NO.234  
**TO BE ANSWERED ON 17<sup>TH</sup> DECEMBER, 2024**

**RELEASE OF PENDING DUES TO TELANGANA**

234 SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

- (a) whether Government has taken any action against the request made by the State Government of Telangana to release the pending dues regarding paddy procurement and rice supply;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**A N S W E R**  
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION AND  
(MINISTRY OF NEW AND RENEWABLE ENERGY)  
(SHRI PRALHAD JOSHI)

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(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE STARRED QUESTION NO. 234 (9<sup>th</sup> Position) FOR ANSWER ON 17.12.2024 IN THE RAJYA SABHA.

**(a) to (c):** Payment of admissible amount to States for central Pool procurement of food grains is made by Food Corporation of India (FCI) on the basis of the claims made by State Governments and their agencies as per the Cost Sheet, which includes Minimum Support Price (MSP) of the food grains and other incidentals. Further, provisional food subsidy is released to States that have opted for Decentralized Procurement (DCP) mode, including Telangana, on the basis of their quarterly food subsidy claims, which is an ongoing and continuous process. The responsibility of procurement of paddy and making payment of MSP to the farmers rests with the State Government. These claims are processed keeping in view the opening and closing balance of stocks, procurement, allocation and distribution of food grains under various Central schemes, Food Corporation of India's reconciliation, utilization certificates received, economic cost of food grains etc. Department of Food and Public Distribution (DFPD), Government of India has been continuously re-imbursing the admissible amount of food subsidy to the Government of Telangana against their claims. Details of funds released during last three years and current financial year by the DFPD and FCI to the State Government of Telangana are enclosed at **Annexure-I**. No provisional subsidy bill from the State Government is pending with DFPD as on 12.12.2024

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**ANNEXURE-I**

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE STARRED QUESTION NO. \*234 FOR ANSWER ON 17.12.2024 IN THE RAJYA SABHA.

<b>Year</b>	<b>Funds released by DFPD (Rupees in Crore)</b>	<b>Funds released by FCI (Rupees in Crore)</b>	<b>Total fund released to the State (Rupees in Crore)</b>
2021-22	7665.02	16713.69	24378.71
2022-23	5242.76	12521.63	17764.39
2023-24	5367.07	18271.78	23638.75
2024-25 (till November 2024)	2592.10	14364.06	16956.16

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